

IN THE HIGH COURT OF ORISSA AT CUTTACK

WP(C) No.17639 of 2022
(Through Hybrid mode)

Shambhunath Mahanta and others ***Petitioners***

Ms. Ruha Latif, Advocate

-versus-

State of Odisha and others ***Opposite Parties***

Mr. S. N. Das, Advocate
(Addl. Standing Counsel)

Mr. Sk. Zafurulla, Advocate (for O.P. no.4)

CORAM: JUSTICE ARINDAM SINHA

ORDER
11.08.2022

Order No.

02. 1. Ms. Latif, learned advocate appears on behalf of petitioners and submits, opposite party no.4 is causing effluent discharge into the river, polluting it. Her clients are villagers residing on the river side and affected. They have approached the administration through the Collector but to no avail.
2. Mr. Das, learned advocate, Additional Standing Counsel appears on behalf of State and submits, the writ petition is in the nature of public interest litigation and, therefore, outside assignment scope of this Bench. Sk. Zafurulla, learned advocate appears on behalf of opposite party no.4 and files power.
3. It appears petitioners are also seeking employment opportunity on preference, as being local people directly

affected due to operation of the plant. On query from Court Ms. Latif submits, opposite party no.4 had also lodged complaint with the police against her clients. As such contention of State is accepted that the writ petition is outside assignment scope of this Bench.

4. The writ petition is released from the list to be placed before the Bench having assignment.

(Arindam Sinha)
Judge

RKS

